


Government of Jammu and Kashmir  
Industries and Commerce Department  
Civil Secretariat

Notification,  
Jammu, the 30<sup>th</sup> April, 2017

SRO 163. In exercise of the powers conferred by section 15 read with section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957 ), the Government of Jammu and Kashmir hereby direct that in rule 104-A of the J&K Minor Mineral Concession Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, for the figures and words "31<sup>st</sup> March, 2017" the figures and words "30<sup>th</sup> June, 2017 shall be substituted.

By order of the Government of Jammu and Kashmir.

  
( Shailendra Kumar) IAS  
Commissioner/Secretary to Government,  
Industries & Commerce Department.

No: IND/Legal/27/2013

Dated: 3 -4- 2017

Copy to the :-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir.
4. All Deputy Commissioners.
5. Director, Geology & Mining J&K. He is requested to make all out efforts to get the stay vacated.
6. Managing Director, J&K ML/J&KCL.
7. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
8. OSD to Hon'ble Minister for I&C/Spl. Asstt. To HMOS, I&C.
9. Sr. Law Officer, I&C Department.
10. Pvt. Secretary to Commr/Secretary, I&C.
11. Incharge website.